

23  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD

IA 133/2017 in C.P. No. 2/73(4)/NCLT/AHM/2017


Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.08.2017**

Name of the Company: Neelu Gupta  
V/s.  
Neesa Leisure Ltd. & Ors.

Section of the Companies Act: Section 73(4) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Jaimin R. Dave	Advocate	Resp.	
2.				

**ORDER**

Learned Advocate Mr. Jaimin Dave present for Original petitioner. None present for Original Respondent.

Heard arguments of Original petitioner.

In application Respondent no. 5 stated that applicant resigned as director with effect from 22.03.2013.

Learned Counsel appearing for original petitioner conceded to that aspect and reported no objection to delete respondent no. 5 from CP 2/2017.

Hence, Respondent no. 5 is deleted from array of Respondents in CP 2/2017.

Application is allowed accordingly.

Necessary correction may be made in CP 2/2017.

  
BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

Dated this the 28th day of August, 2017.